

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2839 of 2020**

Kartik Yadav
@ Kartik Kumar

..... **Petitioner**

Versus

The State of Jharkhand

..... **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. Ranjan Kumar, Advocate
For the State : Mr. Suraj Verma, A.P.P.

02/Dated: 09th September, 2020

1. Learned counsel for the petitioner submits that the present application has become infructuous as the petitioner has been arrested.
2. Learned A.P.P. is present.
3. Heard. In view of the submission of learned counsel for the petitioner the anticipatory bail application stands dismissed as infructuous.

(AMITAV K. GUPTA, J.)

Chandan/-